

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).838 OF 2005

(From the judgement and order dated 29-30/07/2004 in WP No. 1909/1991
of The HIGH COURT OF BOMBAY)

DATTATRAYA S. KONDEWAR & ORS.

Petitioner(s)

VERSUS

SOLAPUR TALUKA KHADI GRAM.UTPAD.S.SOC.

Respondent(s)

(With prayer for interim relief and office report)

Date: 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. A.S. Bhasme, Adv.

For Respondent(s)

Mr. C.G. Solshe, Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time is granted for filing counter affidavit. Four weeks' time thereafter is granted for filing rejoinder affidavit, if any. Place the matter thereupon.

[Alka Dudeja]

Court Master

[Om Prakash]

Court Master